

Governments and the State Governments from time to time decide about the reservation for the backward classes thoughts the general provision in the Constitution is under article 16 (4).

**SHRI EDUARDO FALEIRO** : One of the aspects of reservation policy, apart from reservation for Scheduled Castes and Scheduled Tribes, is reservation on the basis of domicile or where the college is located. This is particularly important in the case of colleges located in small areas, for example, in a small area from which I come. Will the Government, therefore, spell out what is their policy on the question of reservation, on the basis of domicile, in respect of medical colleges which are located in small area, for example, in a small area from which I come to protect the local people?

**SHRI YOGENDRA MAKWANA** : In this regard, Medical Education Review Committee also recommended 75% reservation for the locally resident people. But the Supreme Court of India have in a judgment said that in any case it should not exceed 70%. It is now 70%. The upper limit is 70%

**SHRI S. JAIPAL REDDY** : My question is supposed to arise from Mandal Commission. But does this question arise from Rane Commission? (*Interruptions*). The hon. Minister did not agree with me. The Hon. Speaker did not agree with me. The Hon. Speaker is broad-minded when it comes to you, not for us.

**SHRI EDUARDO FALEIRO** : I am happy it is so. All the time my complaint is the other way.

[*Translation*]

**MR. SPEAKER** : If the Minister wants to reply to any supplementary, he may do so. But if any supplementary is not relevant to the main question, he does not reply to it.

[*English*]

**SHRI S. JAIPAL REDDY** : I could not follow you.

[*Translation*]

**MR. SPEAKER** : Professor Sabebe would explain to you.

**SHRI V. TULSIRAM** : Mr. Speaker, Sir, yesterday also, I had put a question as Mr. Deputy Speaker had called me, but I had missed the bus. Today you have been kind enough to me and you have called my name in time and I am thankful to you for this. There is reservation for the students belonging to the Scheduled castes and the Scheduled Tribes in medical Colleges, but the students of the caste Hindus take admission these on the basis of the bogus certificates. I would like to ask the hon. Minister whether any such case has been brought to his notice, if so, what is the number of such cases and what action is being taken to check the recurrence of such cases.

**SHRI YOGENDRA MAKWANA** : No such case has been brought to our notice and therefore, second question does not arise.

[*English*]

#### Third and Fourth Turbines for Raichur Thermal Power Plant

\*228. **SHRI V.S. KRISHNA IYER** : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Karnataka' first thermal power plant at Raichur was completed 6 months ahead of the time schedule ; and

(b) if so, whether in view of the acute power shortage in Karnataka for the past 7-8 years, Government propose to sanction the third and fourth turbines of the above thermal power plant immediately?

**THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND)** : (a) No, Sir, the first unit of Raichur thermal station has not been commissioned ahead of Schedule.

(b) The third unit at Raichur has been approved by the Planning Commission. For techno-economic appraisal of the

fourth unit, revised cost estimates are awaited from the Karnataka Power Corporation and availability of coal has to be tied up.

**SHRI V.S. KRISHNA IYER :** I know that the third unit has been approved by the Planning Commission.

I have only said that the first unit has been completed.

May I know from the Government whether it is aware when the first unit will be commissioned. The hon. Minister knows very well that there is acute power shortage in the State of Karnataka to the extent of nearly 75-80%. While thanking the Government for approving the third unit by the Planning Commission, may I know whether they will also approve of the 4th unit so that all the Units can be taken up immediately?

*(Interruptions)*

**SHRI B. SHANKARANAND :** I am happy to inform the House that the first unit will be commissioned within a couple of days, most probably by the end of this month or in the first week of next month.

The second unit is also expected to be commissioned by April, 1986.

The third unit has been cleared by the Planning Commission.

As regards the fourth unit, there has been some problem in tying up the availability of coal.

**SHRI V.S. KRISHNA IYER :** As I said already, the hon. Minister is also aware of the acute shortage. I would suggest that the 4th Unit should be started immediately. Even if we get all the units completed, it will not suffice us. So, please expedite it.

**SHRI B. SHANKARANAND :** I will be very much more happy than the hon. Member if the problem of coal is solved with the cooperation of the Governments concerned, specially the Andhra Pradesh Government. I hope the fourth unit also will be processed in due course.

## WRITTEN ANSWERS TO QUESTION

*[English]*

### Railway Accident During 1984

\*223. **DR. A.K. PATEL :**

**SHRI AMARSINH RATHAWA:**

Will the Minister of RAILWAYS be pleased to state :

(a) number of railway accidents during the year 1984 ;

(b) number of persons killed and injured therein ;

(c) total loss suffered by railways as a result thereof ;

(d) total amount of compensation paid during the above period and the number of cases in respect of which the amount of compensation has not been paid or not paid fully ;

(e) whether any proposal to ensure payment of the amount of compensation within a prescribed period from the day of the accident is under consideration of the Government ;

(f) if so, details thereof ; and

(g) if not, the reasons then for ?

**THE MINISTER OF RAILWAYS (SHRI BANSI LAL) :** (a) There were 772 train accidents during the year 1984.

(b) 345 persons lost their lives and 732 persons were injured in these accidents.

(c) The loss suffered by Railways as a result of these accidents has been estimated as Rs. 7.82 crores.

(d) Out of 361 claims filed under the provisions of the Indian Railways Act, 1980 by the claimants pertaining to train accident that occurred during 1984 125 claims have so far been settled and a sum of Rs. 71.11 lakhs has been paid as compensation to the dependents of those killed and to the injured persons during January, 1984 to December, 1984 which includes compensation in respect of accidents that occurred earlier also. The remaining 236 claim applications